

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:133

ANSWERED ON:05.12.2013

WAGES UNDER MGNREGS

Ganpatrao Shri Jadhav Prataprao;Laguri Shri Yashbant Narayan Singh;Punia Shri P.L. ;Rama Devi Smt. ;Vasava Shri Mansukhbhai D.

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the details of the States where Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) notified wages are lower than the wages of unskilled manual labourers under the Minimum Wages Act, 1948;
- (b) whether the Hon`ble Supreme Court has delivered its judgement in the matter;
- (c) if so, the details thereof; and
- (d) the reaction of the Government thereto?

Answer

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN "ADITYA")

(a): As per Section 6 of Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) 2005, wage rate under MGNREGA is delinked from the minimum wage rate fixed by the State Government under the Minimum Wages Act. Further, wages under the MGNREGA are indexed with the Consumer Price Index for Agricultural Labour (CPI-AL). The state-wise existing wage rate vis-À-vis the minimum wage of State Government is indicated in the Annexure.

(b)to (d): The Hon'ble Supreme Court is yet to deliver its final judgement on the Special Leave Petition filed by the Central Government challenging the orders of the Hon High Court of Karnataka, in WP No. 30619/2009 striking down the operation of Section 6 (1) of the Act.